AUTHORITATIVE ENGLISH TEXT

THE HIMACHAL PRADESH REPEALING ACT, 2017 ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title.
- 2. Repeal of certain enactments.
- 3. Savings.

SCHEDULE.

THE HIMACHAL PRADESH REPEALING ACT, 2017 (ACT NO. 13 OF 2017)¹

(Received the assent of the Governor on the 21st September, 2017 and was published both in Hindi and English in the Rajpatra, Himachal Pradesh on the 27th September, 2017, pp. 6312-6315).

AnActto repeal certain enactments.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixty-eighth Year of the Republic of India as follows:-

- **1. Short title.**-This Act may be called the Himachal Pradesh Repealing Act, 2017.
- **2. Repeal of certain enactments.**-The enactments specified in the SCHEDULE arehereby repealed to the extent mentioned in the fourth column thereof.
 - 3. Savings.-The repeal by this Act of any enactment shall not,-
 - (a) affect, any other enactment in which the repealed enactment has been applied,incorporated or referred to; or
 - (b) affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or indemnityalready granted, or the proof of any past act or thing; or
 - (c) affect any principle or rule of law, or established jurisdiction, form or course ofpleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment,

^{1.} Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see the Rajpatra, Himachal Pradesh, dated 1st September, 2017, pp. 5438 and 5440.

- notwithstanding that the same respectively may have beenin any manner affirmed or recognized or derived by, in or from any enactmenthereby repealed; or
- (d) affect the audit, examination, accounting, investigation, inquiry or any otheraction taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, orcontinued as if the said enactments are not repealed by this Act.

SCHEDULE

(See sections 2 and 3)

Year	No.	Short title	Extent of Repeal
1	2	3	4
1993	XVII	The Himachal Pradesh Appropriation (Vote on Account) Act, 1993	The whole
1993	XVIII	The Himachal Pradesh Appropriation Act, 1993	The whole